

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 491/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
 MEMBER (J)

SHRI V. NALLASENAPATHY
 MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
 THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017

NAME OF THE PARTIES: Lafarge India Ltd.
 V/s
 Bharat Infrastructure and Engineering Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
29	m. Arun Prabhu	Advocate	
	A. S. Damer i/b Achyuta Legal		
	9/2 Pragya		

ORDER

TCP No.491/ I&BP/NCLT/MB/MAH/2017

First Call : None Present. Pass over.

Second Call: The Petitioner Counsel and the Corporate Debtor Counsel present. Pass Over for filing the withdrawal memo.

Third Call : On the withdrawal memo filed by the Petitioner Counsel stating that the Corporate Debtor Counsel has handed over the cheque bearing no.077388 dated 16.11.2018 for an amount of ₹37,80,348 towards full satisfaction of the claim sought in the Petition, at the request of the Petitioner Counsel, this Company Petition is hereby dismissed as withdrawn.

Sd/-

V. NALLASENAPATHY
 Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR
 Member (Judicial)